

3

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O.A.No.1002 of 2012
Cuttack, this the 31st day of December, 2012

**CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)**

1. Surekha Sethy,
Aged about 44 years,
W/o Late Surasena Sethy,
At/PO. Barda,
Via. Dhenkanal R.S.,
Dist. Dhenkanal, 759013
2. Sujata Priyadarshini Sethy,
19 years,
D/o Late Surasen Sethy,
Address as above.

....Applicants

(By Advocates :Mr. P.K.Padhi)

-VERSUS-

Union of India represented through –

- 1 Director General of Posts,
Dak Bhawan,
Sansad Mard,
New Delhi-110 001.
2. Chief Post Master General,
Orissa Circle,
Bhubaneswar,
Dist.Khurda- 751001.
3. Superintendent of Post Offices,
Dhenkanal Division,
At/PO/Dist- Dhenkanal, 759001

....Respondents

(By Advocate : Mr.B.K.Mohapatra)

Ab

O R D E R (oral)**A.K.PATNAIK, MEMBER (J):**

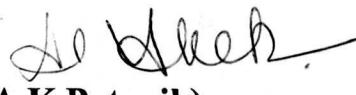
Having heard Mr.P.K.Padhi, Learned Counsel appearing for the Applicant and Mr.B.K.Mohapatra, Learned Additional Standing Counsel appearing for the Respondents MA No.1168 of 2012 filed by the Applicants seeking permission to prosecute the OA jointly stands allowed and is accordingly disposed of.

2. In so far as the relief sought in the OA is concerned, it is seen that after the rejection of the representation of the Applicant No.1 for appointment on compassionate ground due to lack of qualification, she (Applicant No.1) submitted representation dated 29.08.2012 seeking appointment on compassionate ground in favour of Applicant No.2 as she has passed plus two but as submitted by Learned Counsel for the Applicant no reply has been received by her on the said representation. In the said premises, after hearing Mr. P.K.Padhi, Learned Counsel for the Applicant and Mr.B.K.Mohapatra, Learned Additional Standing Counsel appearing for the Respondents and as agreed to by Learned Counsel for the Applicant, without entering into the merit of the matter this OA is disposed of at this admission stage with direction to the Respondent No.2 to consider the said representation and communicate the decision by way of a reasoned/speaking order to the Applicant No.1 within a period of three months from the date of receipt of copy of this order. No costs.



5

3. On the prayer of the Learned Counsel for the Applicant copy of this order along with OA be sent to the Respondent No.2 at his costs for which learned Counsel for the Applicant undertakes to furnish the postal requisite within a period of four days hence.



(A.K.Patnaik)
Member (Judicial)